GOVERNMENT OF INDIA MINISTRY OF YOUTH AFFAIRS & SPORTS (DEPARTMENT OF SPORTS)

LOK SABHA UNSTARRED QUESTION NO. 1509 ANSWERED ON 26.07.2022

Grants to Develop Infrastructure under Khelo India

1509. SHRI P.V. MIDHUN REDDY:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) the total funds granted by the Government to develop infrastructure under Khelo India since its inception, State-wise;
- (b) whether any States have been denied grants;
- (c) if so, the details thereof and the reasons therefor;
- (d) whether the Government is taking any steps to develop sports infrastructure in States having tribal areas where unassessed sporting talent may exist; and
- (e) if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF YOUTH AFFAIRS & SPORTS { SHRI ANURAG SINGH THAKUR }

- (a) The details of the funds sanctioned by the Government to develop sports infrastructure under Khelo India scheme since its inception, Statewise are at Annexure.
- (b) & (c) The receipt of proposals from State/Union Territory Governments including those from the State of Karnataka, and other eligible entities for development of sports, including creation/upgradation of sports infrastructure and setting up of sports academies, is a continuous process. Proposals, when received, are considered for financial assistance subject to adherence to the norms of the Scheme, their technical feasibility and availability of funds.

(d) & (e) 'Sports' being a State subject, the responsibility to promote sports and improve the level of sports and infrastructural facilities including stadiums, playing fields, tracks and sports training in the country including tribal areas primarily rests with the State/Union Territory Governments. Central Government supplements their efforts. However, under the "Utilization and Creation/Upgradation of Sports Infrastructure" vertical of the Khelo India Scheme, this Ministry renders financial support for creation of basic sports infrastructure such as sports complex, synthetic athletic tracks, synthetic hockey fields, synthetic turf football grounds, multipurpose halls, swimming pools, etc. along with sports equipment, based on the proposals of the State/UTs.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF LOK SABHA UNSTARRED QUESTION NO. 1509 TO BE ANSWERED ON 26/07/2022 REGARDING "GRANTS TO DEVELOP INFRASTRUCTURE UNDER KHELO INDIA" ASKED BY SHRI P.V. MIDHUN REDDY, HON'BLE MEMBER OF LOK SABHA.

State/UT-wise details of projects sanctioned under Khelo India Scheme

S.No.	State/UT	No. of	Amount
		projects	Sanctioned
			(in ₹ crore)
1.	Andaman and Nicobar Islands	1	7.23
2.	Andhra Pradesh	7	33.80
3.	Arunachal Pradesh	21	183.72
4.	Assam	8	47.68
5.	Bihar	11	50.83
6.	Chhattisgarh	4	20.65
7.	Delhi	8	89.36
8.	Goa	4	19.10
9.	Gujarat	5	608.37
10.	Haryana	10	88.89
11.	Himachal Pradesh	8	38.10
12.	Jammu and Kashmir	5	27.89
13.	Jharkhand	2	10.38
14.	Karnataka	19	128.52
15.	Kerala	5	62.74
16.	Ladakh	3	14.28
17.	Lakshadweep	2	9.00
18.	Madhya Pradesh	12	85.64
19.	Maharashtra	13	110.80
20.	Manipur	8	80.45
21.	Meghalaya	6	28.00
22.	Mizoram	7	39.00
23.	Nagaland	7	45.00
24.	Odisha	4	28.00
25.	Puducherry	3	16.02
26.	Punjab	11	93.71
27.	Rajasthan	45	112.26
28.	Sikkim	5	25.83
29.	Tamil Nadu	5	33.00
30.	Telangana	6	24.11
31.	Tripura	7	38.35
32.	Uttar Pradesh	32	502.52
33.	Uttarakhand	5	23.78
34.	West Bengal	1	26.77
Total		300	2753.78
